



2026:AHC:19674

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 16123 of 2025

Pratibha Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar Singh
Counsel for Respondent(s)	:	C.S.C., M.N. Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Santosh Kumar Singh, learned counsel for the writ petitioner as well as Sri Rahul Malviya, learned Standing Counsel and Sri M.N. Singh who appears for the Commission.

2. The writ petition has been preferred for a mandamus commanding the respondents to provide the marks obtained by the writ petitioner as per answer key and also to quash clause no. 2 of the notification dated 16.09.2025.

3. This Court on 16.01.2026 proceeded to pass the following order:-

"Contention of the learned counsel for the writ petitioner is that the the notification dated 16.12.2025 cannot be sustained as it is the bounded duty of the Commission to have disclosed the marks of preliminary examination, according to him, there is no question of influencing the selection as there is no viva voce test.

Shri M.N. Singh, learned counsel for the Commission seeks time to produce in the sealed envelope, the marks obtained by the writ petitioner and also the cut off marks.

Put up this case on 28.01.2026 as fresh. "

4. Today, Sri Singh who appears for the Commission has produced before this Court the cut of marks and the marks obtained by the writ petitioner in sealed cover. As per the marks, the writ petitioner has obtained 93 marks which is quite below the cut of marks.

5. Confronted with the said situation, the writ petitioner seeks to withdraw the present writ petition.

6. Accordingly, the writ petition is dismissed as withdrawn.

7. The sealed envelop kept on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

January 28, 2026

Rajesh